

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1396/2024

[Arising out of impugned final judgment and order dated 31-10-2023 in CRLMA No. 10623/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

SWAMI PRASAD MAURYA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 15489/2024 - EXEMPTION FROM FILING O.T.)

Date : 31-01-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Dhirendra Kumar, Adv.

Mr. Shakti Kanta Pattanaik, AOR

For Respondent(s) :

Mr. Sharan Thakur Aag, Sr. Adv.

Mr. Adarsh Upadhyay, AOR

Mr. Siddharth Thakur, Adv.

Ms. Aarushi Singh, Adv.

Mr. Satwik Mishra, Adv.

Ms. Pallavi Kumari, Adv.

Mr. Shashank Pachauri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. As prayed, two weeks' time, by way of a last chance, is granted to the learned counsel for the petitioner to file rejoinder affidavit.

2. List this matter after two weeks.

(DEEPAK SINGH)

ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)

COURT MASTER (NSH)

